

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-205/2013/839/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jitu Mani Barman,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati the 25<sup>th</sup> January, 2023.

Sub: **Station leave permission.**

Ref:- Your letter No. DJG./380, dtd 25.01.2023

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from 27.01.2023 till the morning of 30.01.2023.**

The Addl. District & Sessions Judge, Goalpara and in his absence the Civil Judge & Assistant Sessions Judge, Goalpara and in his absence the CJM, Goalpara and in his absence the in-charge CJM, Goalpara shall remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-205/2013/840/A, dated 25.01.2023**

Copy to :

1.  The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**